

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 125

IA No. 1243/2024
In
CP (IB) No. 23/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

Amsons India

...Petitioner/ Operational Creditor

Vs.

Rainbow Denim Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, IBC 2016, Rule 11 NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 29.08.2024.

-sd-
Court Officer

July 22, 2024
SM